

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No. 42/(MAH)/2017

CORAM:

Present:

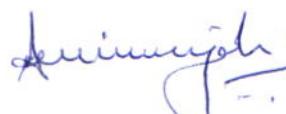
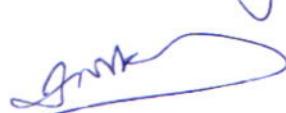
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017

NAME OF THE PARTIES: Mr. Farukh Hatim Basrai
V/s.
M/s. Tata Power Company Ltd.

SECTION OF THE COMPANIES ACT: 58(4) & 59 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
77	Adv. Anirash Joshi	Advocate for Respondent for m/s. m/s. no 1	
77	Tata Power Co. K. H. M. P.	Practicing Lawyer Secretary A.R. for Plaintiff	

ORDER

Company Appeal 42/58(4),59/NCLT/MB/MAH/2017

Part heard. List this matter on 21.8.2017

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)